
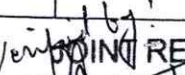


PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31.12.2022

Description of cases	Cases pending at the beginning of the half year	Institution during the half year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the half year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	20	05	--	07	--	--	--	07	--	--	--	--	18
b) Land Reforms													
c) Labour Laws													
d) Others	64	27	--	31	02	--	--	33	--	--	--	--	58
8 a) Banking Regulation Act, 1949													

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18. Motions														
a) Motion for sanction of prosecution														
b) Motion for setting aside fraudulent transfers														
c) Motion for annulment of adjudication orders														
d) Motion for setting aside Insolvency cases														
e) Notice of Motion for stay order														
19. Other Petitions and Applications														
a) Probate Civil Petitions														
b) Petitions under the Guardians & Wards Act														
c) Contempt of Court (Civil) Petitions														
d) Cross objections	01	01	-	--	-	-	-	--	-	-	-	-	-	02
e) Transfer Petition (Civil)	02	02	--	--	01	--	--	01	--	--	--	--	--	03
f) Applications for leave to sue as indigent person	--	--	--	--	--	--	--	--	--	--	--	--	--	--
g) Execution application on the original side														
h) Special Cases under Order XXXVI of Civil Procedure Code 1908	--	--	--	--	--	--	--	--	--	--	--	--	--	--
i) Applications under Court Fees Act, Regarding valuation of Estate														



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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceeding														
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL ORIGINAL SIDE (CRIMINAL)	95	38	--	38	06	--	--	44	--	--	--	--	--	89
21. High Court Sessions														
22. Writ Petitions														
a) Relating to Investigation or Trial of Criminal cases	01	01	--	01	--	--	--	01	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973														
24. Criminal Contempt, under the Contempt of Courts Act	--	--	--	--	--	--	--	--	--	--	--	--	--	--
25. Others														
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	04	03	--	07	--	--	--	07	--	--	--	--	--	--
26. TOTAL	05	04	--	08	--	--	--	08	--	--	--	--	--	01



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27. APPELLATE SIDE (CIVIL)														
Writ Appeals														
a) Service matters	--	04	--	--	--	--	--	--	--	--	--	--	--	04
b) Land reforms including land ceiling														
c) Labour laws														
d) Other	01	03	--	--	01	--	--	01	--	--	--	--	--	
28. Letters patent Appeals														03
29. First Appeals from														
a) Original Side														
b) Judgments	16	04	--	04	--	--	--	04	--	--	--	--	--	16*
c) Orders	02	--	--	--	--	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment	13	--	--	02	--	--	--	02	--	--	--	--	--	02
31. Miscellaneous First Appeals from														
a) Original Side														11
b) Judgment														
c) Orders														
32. Miscellaneous Second Appeals from														
a) Judgment														
b) Orders														
33. Revision Petitions	01	06	--	03**	--	--	--	03**	--	--	--	--	--	04
34. Civil References.														
35. Civil Miscellaneous Petitions under Article 227 of the Constitution														
36. Other Appeals														
a) City Civil Court Appeals														
b) Review of Judgments	02	--	--	01	01	--	--	02	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	07	--	--	03	--	--	--	03	--	--	--	--	--	04
d) Original Civil Jurisdiction Appeals														
e) Execution First Appeals														
f) Special Tribunal Appeal														
37. TOTAL	42	17	--	13	02	--	--	15	--	--	--	--	--	44

[*02 (Two) Tax Appeals included]
 [One case i.e., ** CRP No. 06 of 2019, (Himalaya Distilleries Limited v. Urmila Pradhan & Ors.) Transferred to High Court of Calcutta at Kolkata Vide Order dated: 26.09.2022 passed by Hon'ble Supreme Court in T. P. (C) No. 711 of 2022 (M/s Himalaya Distilleries Limited v. Urmila Pradhan & Ors.)]



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APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	22	05	--	02	07	--	--	09	--	--	--	--	18
b) By Government from Judgment of Acquittal	03	--	--	--	01	--	--	01	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	01	--	--	--	--	--	--	--	--	--	--	01
39. Criminal Revisions	07	02	--	05	--	--	--	05	--	--	--	--	04
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	04	01	--	01	--	--	--	01	--	--	--	--	04
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail													
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
	--	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	36	09	--	08	08	--	--	16	--	--	--	--	29
GRAND TOTAL (20+26+37+43)	178	68	--	67	16	--	--	83	--	--	--	--	163



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PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF HALF YEAR ENDING ON 31/12/2022 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	05	04	05	02	02	--	--	--	--	--	--	18
b) Land Reforms												
c) Labour Laws												
d) Others	31	07	07	01	04	05	--	--	02	--	01	58
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												



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c) Applications in liquidation proceedings													
10. Income tax Reference & Applications													
11. Sales Tax References and application													
12. Other Direct and Indirect Tax References and Applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	03	01	01	--	--	--	01	--	--	--	--	--	06
14. Matrimonial Cases and References													
a) Matrimonial Suits/Cases	01	01	--	--	--	--	--	--	--	--	--	--	02
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act, Reference & Applications													
18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	01	--	--	--	--	--	--	--	--	--	--	02
d) Cross Objections	01	--	--	--	--	--	02	--	--	--	--	--	03
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													



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h) Special Cases under order XXXVI of civil procedure code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL	42	14	13	03	06	05	03	--	02	--	01	--	89
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	--	--	--	--	--	--	--	--	--	--	--	--	--
26. TOTAL	01	--	--	--	--	--	--	--	--	--	--	--	01



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27. APPELLATE SIDE (Civil)													
Writ Appeals													
a) Service matters	04	--	--	--	--	--	--	--	--	--	--	--	04
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	03	--	--	--	--	--	--	--	--	--	--	--	03
28. Letters patent Appeals													
29. First Appeals													
a) From Original Side													
b) From Judgments	04	--	02	07	02	--	01	--	--	--	--	--	
c) From Orders	--	01	01	--	--	--	--	--	--	--	--	--	16*
30. Second Appeals from Judgment	01	02	04	04	--	--	--	--	--	--	--	--	02
31. Miscellaneous First Appeals													11
a) From Original Side													
b) From Judgment													
c) From Orders													
32. Miscellaneous Second Appeals													
a) From Judgment													
b) From Orders													
33. Revision Petitions	04	--	--	--	--	--	--	--	--	--	--	--	04
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Courts Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	01	02	--	01	--	--	--	--	--	--	--	--	--
d) Original Civil Jurisdiction Appeals													04
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	17	05	07	12	02	--	01	--	--	--	--	--	44

[*02 (Two) Tax Appeals included]



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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	14	03	--	--	01	--	--	--	--	--	--	18
b) By Government from Judgment of Acquittal	02	--	--	--	--	--	--	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	--	--	--	--	--	--	--	--	01
39. Criminal Revisions	01	--	01	01	01	--	--	--	--	--	--	04
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	03	01	--	--	--	--	--	--	--	--	--	04
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	21	04	01	01	02	--	--	--	--	--	--	29
GRAND TOTAL (20+26+37+43)	81	23	21	16	10	05	04	--	02	--	01	163



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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31/12/2022					
ACTUAL STRENGTH OF JUDGES					
Sanctioned strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	89	89

- 1) 11.07.2022, 12.07.2022, 14.07.2022 to 16.07.2022 & 18.07.2022 to 19.07.2022- Summer Vacation.
- 2) 03.10.2022 to 16.10.2022 & 24.10.2022 to 31.10.2022- Durga Puja & Laxmi Puja Vacation.
- 3) 21.12.2022 to 31.12.2022- Christmas & Winter Vacation.



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